NOTICE FOR AMENDMENT IN "FORM G" DATED 16.10.2026 PUBLISHED IN THE MATTER OF JAGDISH CONSTRUCTION LIMITED

The last date for submission Expression of Interest (EOI) in the matter of **JAGDISH CONSTRUCTION LIMITED** has been extended by 15 days i.e. from **10.11.2026** to **25.11.2026** and consequently other timelines have also changed, as detailed below:

1.	Last date for receipt of expression of interest	**10.11.2026, Tuesday**	**25.11.2026, Wednesday**
2.	Date of issue of provisional list of prospective resolution applicants	**20.11.2026, Friday**	**05.12.2026, Saturday**
3.	Last date for submission of objections to provisional list	**25.11.2026, Wednesday**	**10.12.2026, Thursday**
4.	Date of issue of final list of prospective resolution applicants	**05.12.2026, Saturday**	**20.12.2026, Sunday**
5.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**10.12.2026, Thursday**	**25.12.2026, Friday**
6.	Last date for submission of resolution plans	**09.01.2027, Saturday**	**24.01.2027, Sunday**
7.	Process email id to submit Expression of Interest	**cirpjagdishconstructionlimited@gmail.com**	
8.	Name & contact details of Resolution Professional	**Rishabh Chand Lodha** E-5, Basant Vihar, Bhilwara, Rajasthan – 311001 Contact No. 7042527528 E-mail: rishabhlodha57@gmail.com	
9.	Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	By seeking the same from Resolution Professional on Email: cirpjagdishconstructionlimited@gmail.com Information will be shared in electronic form / virtual data room with the eligible Prospective Resolution Applicants.	
		All other terms & conditions of our earlier Form G dated 16.10.2026 shall remain unchanged.	

Rishabh Chand Lodha
Resolution Professional of Jagdish Construction Limited
IBBI/IPA-001/IP-P01075/2017-2018/11766
E-5, Basant Vihar, Bhilwara, Rajasthan – 311001
AFA Valid Upto: 31.12.2026

Date: 10.11.2026
Place: Bhilwara

मूल्य निर्धारण प्राधिकरण ने 137 दवाओं के कारोबार पर मार्जिन की सीमा तय की

कैंसर के इलाज का खर्च घटेगा, 1,364 दवाओं की कीमतों में भारी कटौती

मरीजों को सालाना 3,540 करोड़ रुपए की बचत का अनुमान, 679 ब्रांड 50 प्रतिशत से अधिक सस्ते

● नई दिल्ली / राज न्यूज नेटवर्क

कैंसर के इलाज में इस्तेमाल होने वाली दवाएं अब मरीजों को काफी कम कीमत पर मिलेंगी। राष्ट्रीय औषधि मूल्य निर्धारण प्राधिकरण (एनपीपीए) ने 137 कैंसर-रोधी दवाओं के अधिकतम खुदरा मूल्य (एमआरपी) पर ट्रेड मार्जिन की सीमा तय की है। इसके तहत 1,364 दवा फॉर्मूलेशन की संशोधित कीमतें 9 नवंबर, 2026 से लागू हो गई हैं। इस फैसले से उपभोक्ताओं को सालाना करीब 3,540.38 करोड़ रुपए की बचत होने का अनुमान है।



विशेषज्ञ समिति की सिफारिश पर फैसला

रसायन एवं उर्वरक मंत्रालय के फार्मास्यूटिकल्स विभाग के तहत आने वाले एनपीपीए ने यह कदम स्वास्थ्य एवं परिवार कल्याण मंत्रालय के स्वास्थ्य सेवा महानिदेशालय (डीजीएचएस) की ओर से गठित विशेषज्ञ समिति की सिफारिशों के आधार पर उठाया है। समिति का गठन 17 अक्टूबर, 2026 को किया गया था। उसने कैंसर की दवाओं को आम मरीजों की पहुंच में लाने के लिए ट्रेड मार्जिन पर सीमा तय करने की सिफारिश की थी।

679 ब्रांड की कीमतों में आधे से ज्यादा गिरावट

एनपीपीए के अनुसार, 8 नवंबर, 2026 तक 85 दवा कंपनियों ने 121 दवाओं से जुड़े 1,364 कैंसर-रोधी फॉर्मूलेशन की संशोधित एमआरपी की जानकारी दी थी। इनमें 679 ब्रांड की कीमतों में 50 प्रतिशत से अधिक की कमी आई है। सबसे ज्यादा कटौती 96.45 प्रतिशत तक दर्ज की गई है। इससे कैंसर के मरीजों और उनके परिवारों को उपचार पर होने वाले खर्च में बड़ी राहत मिलने की उम्मीद है।

नई दरों की जानकारी पाने के विकल्प

उपभोक्ता दवाओं के पैक पर दर्ज संशोधित एमआरपी देखकर उनकी नई कीमत जान सकते हैं। इसके अलावा ''फार्मा सही दाम'' मोबाइल ऐप और एनपीपीए की आधिकारिक वेबसाइट nppa. gov. in पर भी दवाओं के नए मूल्य की जानकारी उपलब्ध है।

अधिक वसूली पर यहां दर्ज कराएं शिकायत

एनपीपीए ने साफ किया है कि कोई भी केमिस्ट या अस्पताल की फार्मेसी संबंधित दवाएं संशोधित एमआरपी से अधिक कीमत पर नहीं बेच सकती। यदि किसी मरीज या उसके परिजन से निर्धारित मूल्य से ज्यादा राशि ली जाती है, तो वे ''फार्मा जन समाधान'' पोर्टल पर शिकायत दर्ज करा सकते हैं। इसके अलावा प्राधिकरण की हेल्पलाइन 1800-111-255 पर संपर्क करके भी शिकायत की जा सकती है।

मेकमाईट्रिप को आईपीओ के लिए सेबी की मिली मंजूरी

पैरेंट कंपनी और इबिबो ग्रुप बेचेंगे हिस्सेदारी



● नई दिल्ली / राज न्यूज नेटवर्क

ऑनलाइन यात्रा बुकिंग क्षेत्र की प्रमुख कंपनी मेकमाईट्रिप अब अपने भारतीय कारोबार को घरेलू शेयर बाजार में सूचीबद्ध कराने की तैयारी कर रही है। नैस्डैक में सूचीबद्ध मेकमाईट्रिप की भारतीय अनुषंगी कंपनी मेकमाईट्रिप (इंडिया) लिमिटेड (एमएमटी इंडिया) को आरंभिक सार्वजनिक निर्गम (आईपीओ) लाने के लिए भारतीय प्रतिभूति एवं विनिमय बोर्ड (सेबी) की मंजूरी मिल गई है। सोमवार को सेबी की वेबसाइट पर उपलब्ध जानकारी से यह बात सामने आई।

जुलाई में गोपनीय तरीके से जमा किए थे दस्तावेज

एमएमटी इंडिया ने जुलाई में गोपनीय प्रक्रिया के तहत सेबी के पास आईपीओ के मसौदा दस्तावेज जमा किए थे। नियामक ने इनकी जांच के बाद 6 नवंबर को अपनी अंतिम टिप्पणियां जारी कीं। आईपीओ प्रक्रिया में सेबी की टिप्पणियों को महत्वपूर्ण पड़ाव माना जाता है। इसके बाद कंपनी नियामकीय प्रावधानों का पालन करते हुए सार्वजनिक निर्गम की तैयारियां आगे बढ़ा सकती है।

अंतिम समय में शेयर बाजार में तेजी,सेंसेक्स 107 अंक ऊपर

● मुंबई / एजेंसी

घरेलू शेयर बाजारों में सोमवार को तेजी देखी गई और बीएसई का 30 शेयरों वाला संवेदी सूचकांक सेंसेक्स 107 अंक मजबूत हुआ।

सेंसेक्स 328 अंक चढ़कर 81,327 अंक पर खुला, लेकिन तुरंत लाल निशान में चला गया। उतार-चढ़ाव के बीच यह लगभग पूरे दिन लाल निशान में रहा। अंतिम समय में हरे निशान में लौटते हुए 107.25 अंक की बढ़त के साथ 81,106.65 अंक पर बंद हुआ।

नेशनल स्टॉक एक्सचेंज (एनएसई) का निफ्टी-50 सूचकांक भी 58.25 अंक ऊपर 25,044.65 अंक पर बंद हुआ। यह दोनों सूचकांकों का इस साल 27 फरवरी के बाद का उच्चतम स्तर है। रविवार को मुहूर्त कारोबार में इनमें हल्की गिरावट रही थी।

वृहत बाजार में भी आज लिवाली देखी गई। निफ्टी मिडकैप-50 सूचकांक 0.53 प्रतिशत और स्मॉलकैप-100 सूचकांक 0.10 प्रतिशत ऊपर रहा।

बैंकिंग, वित्त, फार्मा, स्वास्थ्य सेक्टरों के सूचकांक एक से दो प्रतिशत तक मजबूत हुए। टिकाऊ उपभोक्ता उत्पाद, ऑटो, मीडिया, रियल्टी, तेल एवं गैस और रसायन समूहों के सूचकांक भी हरे निशान में रहे। आईटी, धातु, एफएमसीजी और सीमेंट सेक्टरों में गिरावट रही।

एनएसई में जिन 3,698 कंपनियों के शेयरों में कारोबार हुआ उनमें से 1,628 के शेयर हरे निशान में और 1,957 के लाल निशान में रहे। अन्य 113 कंपनियों के शेयर अंत में अपरिवर्तित बंद हुए।

सेंसेक्स की 30 कंपनियों में से 12 के शेयरों में तेजी रही। भारतीय स्टेट बैंक का शेयर सबसे अधिक 2.43 फीसदी चढ़ा। ट्रेंट में 2.13 प्रतिशत, एलएंडटी में 1.96, एनटीपीसी में 1.59, एचडीएफसी बैंक में 1.52 और आईसीआईसीआई बैंक में 1.21 प्रतिशत की बढ़त दर्ज की गई।



सुधार और वैश्विक परिस्थितियां बाजार में तेजी की प्रमुख वजह

2027 के अंत तक 28000 अंक पर पहुंचने की राह पर निफ्टी

● नई दिल्ली / राज न्यूज नेटवर्क

शेयर बाजार के प्रमुख सूचकांक निफ्टी50 के 2027 के अंत तक 28,000 अंक के स्तर पर पहुंचने की संभावना है। यह मौजूदा करीब 25,000 अंक के स्तर से लगभग 12 प्रतिशत अधिक होगा। मजबूत कंपनियों की आय, कच्चे तेल की कीमतों में नरमी और कृत्रिम मेधा (एआई) पर वैश्विक पूंजीगत खर्च की रफ्तार धीमी पड़ने से भारतीय बाजार को मजबूती मिलने की उम्मीद है। ब्रोकरेज फर्म सिटी रिसर्च की एक रिपोर्ट में यह अनुमान जताया गया है।



मौजूदा स्तर से 12 प्रतिशत उछाल की संभावना, विदेशी निवेश बढ़ने से बाजार को मिलेगा सहारा

विदेशी निवेशकों की वापसी से बाजार में तेजी

रिपोर्ट के मुताबिक, कुछ दिन पहले तक भारतीय शेयर बाजार वैश्विक प्रतिस्पर्धी बाजारों की तुलना में कमजोर प्रदर्शन कर रहा था। इसकी प्रमुख वजह एआई से जुड़े कारोबार को लेकर दुनिया भर में बढ़ा उत्साह और कच्चे तेल की ऊंची कीमतें थीं। दुनिया के तीसरे सबसे बड़े तेल आयातक देश भारत के बाजार पर इन परिस्थितियों का दबाव बना हुआ था। हालांकि, शुक्रवार तक के पिछले सात कारोबारी सत्रों में निफ्टी50 में 10 प्रतिशत से अधिक की तेजी दर्ज की गई। इस दौरान विदेशी पोर्टफोलियो निवेशकों (एफपीआई) का रुझान भी भारतीय बाजार की ओर लौटा। एआई से जुड़े कारोबार में उत्साह कम होने और कच्चे तेल के दाम घटने से निवेशकों का भरोसा बढ़ा है।

अमेरिकी चुनाव नतीजों से धारणा में सुधार

रिपोर्ट के अनुसार, अमेरिका के मध्यावधि चुनावों में डेमोक्रेटिक पार्टी की जीत के बाद भारतीय शेयर बाजार को लेकर निवेशकों की धारणा बेहतर हुई है। इससे एआई क्षेत्र में पूंजीगत खर्च की रफ्तार धीमी पड़ने की संभावना जताई जा रही है। डेटा सेंटर परियोजनाओं पर रोक लगने का जोखिम बढ़ने से निवेशक अन्य परिसंपत्तियों में पैसा लगा रहे हैं, जिसका लाभ भारतीय बाजार को मिल सकता है। इसके अलावा, कच्चे तेल की कीमतों में गिरावट और ईरान से जुड़े संघर्ष के समाप्त होने की उम्मीदों ने भी बाजार के माहौल को सकारात्मक बनाया है।

मूल्यांकन में बढ़ोतरी से नया लक्ष्य

सिटी रिसर्च ने निफ्टी50 का मूल्य-आय अनुपात (पीई मल्टीपल) 17 गुना से बढ़ाकर 18 गुना कर दिया है। इसी आधार पर सूचकांक के लिए 28,000 अंक का लक्ष्य तय किया गया है। इससे पहले ब्रोकरेज फर्म ने सितंबर 2027 तक निफ्टी के 26,000 अंक तक पहुंचने का अनुमान लगाया था। रिपोर्ट में कहा गया है कि कच्चे तेल की कीमतों में नरमी से भारत की अर्थव्यवस्था और कंपनियों की आय को फायदा होगा। तेल के दाम में प्रति बैरल 10 डॉलर की कमी आने से चालू खाते का घाटा (सीएडी) 30 से 40 आधार अंक और महंगाई दर 50 आधार अंक तक घट सकती है। इससे आर्थिक स्थिरता बेहतर होने के साथ शेयर बाजार को भी समर्थन मिल सकता है।

कच्चे तेल की कीमतें 100 डॉलर प्रति बैरल से नीचे पहुंची

ब्रेंट 98 डॉलर और डब्ल्यूटीआई 91 डॉलर पर पहुंचा



● नई दिल्ली / राज न्यूज नेटवर्क

अंतरराष्ट्रीय बाजार में कच्चे तेल की कीमतों में सोमवार, 9 नवंबर 2026 को मामूली गिरावट दर्ज की गई। राहत की बात यह है कि ब्रेंट क्रूड और अमेरिकी बेंचमार्क वेस्ट टेक्सास इंटरमीडिएट (डब्ल्यूटीआई) दोनों 100 डॉलर प्रति बैरल से नीचे बने हुए हैं।

अमेरिका और ईरान के बीच बातचीत आगे बढ़ने की उम्मीदों से तेल बाजार पर दबाव आया है। हालांकि, अमेरिकी प्रशासन के अलग-अलग बयानों के कारण पश्चिम एशिया में तनाव को लेकर अनिश्चितता बरकरार है।

ईरान से बातचीत की संभावना ने घटाया दबाव

अमेरिकी राष्ट्रपति डोनाल्ड ट्रंप की टिप्पणियों के बाद कच्चे तेल की कीमतों पर दबाव बढ़ा है। ट्रंप ने कहा है कि यदि ईरान परमाणु कार्यक्रम पर बातचीत करने और होर्मुज जलडमरूमध्य को दोबारा खोलने के लिए तैयार होता है, तो उस पर अमेरिकी हमले की आशंका कम हो सकती है ट्रंप यह भी कह चुके हैं कि पश्चिम एशिया में तनाव के कारण कच्चे तेल और प्राकृतिक गैस की कीमतों में तेजी आई है। उन्होंने इस संघर्ष को मध्यावधि चुनावों में अपनी पार्टी के प्रदर्शन पर असर डालने वाला कारक भी बताया है।

एक महीने में 7 प्रतिशत से ज्यादा सस्ता हुआ तेल

सोमवार को ब्रेंट क्रूड का भाव घटकर 98.038 डॉलर प्रति बैरल पर आ गया, जबकि डब्ल्यूटीआई 91.065 डॉलर प्रति बैरल पर कारोबार करता दिखा। पिछले एक महीने में कच्चे तेल की कीमतों में 7 प्रतिशत से अधिक की गिरावट दर्ज की गई है। पश्चिम एशिया में जारी तनाव और अमेरिका-ईरान के बीच संभावित बातचीत से जुड़ी खबरों के कारण कीमतों में उतार-चढ़ाव बना हुआ है।

पशुपालन और मुर्गीपालन क्षेत्र की जरूरतें बढ़ने से विदेशी बाजारों में आपूर्ति प्रभावित

घरेलू खपत बढ़ने से तेल खली का निर्यात 28.51 प्रतिशत घटा

● नई दिल्ली / राज न्यूज नेटवर्क

देश में पशु आहार और मुर्गीपालन उद्योग की मांग बढ़ने से तेल खली का निर्यात लगातार घट रहा है। इसका सबसे ज्यादा असर सोयाबीन खली की विदेशी बिक्री पर पड़ा है। चालू वित्त वर्ष 2026-27 में अप्रैल से अगस्त के दौरान देश का कुल तेल खली निर्यात 28.51 प्रतिशत गिरकर 12.82 लाख टन रह गया। इस अवधि में सोयाबीन खली का निर्यात 73 प्रतिशत घटकर महज 2.05 लाख टन रहा, जबकि पिछले साल इसी अवधि में यह 7.57 लाख टन था।

पिछले साल के मुकाबले निर्यात में बड़ी कमी



उद्योग संगठन सॉल्वेंट एक्सट्रैक्टर्स एसोसिएशन ऑफ इंडिया (एसईए) के आंकड़ों के मुताबिक, वित्त वर्ष 2025-26 की अप्रैल-अगस्त अवधि में देश से 17.93 लाख टन तेल खली का निर्यात हुआ था। पूरे वित्त वर्ष में यह आंकड़ा 37.68 लाख टन रहा था।

विदेशी बाजार में भारतीय उत्पाद महंगा

भारतीय सोयाबीन खली की अंतरराष्ट्रीय बाजार में कीमत अधिक होने से भी निर्यात प्रभावित हो रहा है। अगस्त में इसकी कीमत करीब 622 डॉलर प्रति टन थी, जबकि वैश्विक बाजार में मानक कीमत लगभग 445 डॉलर प्रति टन रही। अर्जेंटीना और ब्राजील जैसे दक्षिण अमेरिकी देशों से सस्ती आपूर्ति मिलने के कारण अंतरराष्ट्रीय बाजार में उनकी हिस्सेदारी बढ़ रही है।

सरसों खली की बिक्री में मामूली गिरावट

सोयाबीन खली के मुकाबले सरसों खली के निर्यात में कमी सीमित रही है। अप्रैल-अगस्त के दौरान इसका निर्यात 3.83 प्रतिशत घटकर 8.80 लाख टन रह गया, जबकि पिछले साल इसी अवधि में 9.15 लाख टन था। इसी तरह अरंडी खली का निर्यात एक साल पहले के 1.06 लाख टन से घटकर 96,245 टन रह गया। मूंगफली खली की विदेशी बिक्री में भी बड़ी गिरावट आई। इसका निर्यात 14,960 टन से घटकर केवल 3,231 टन रह गया। अप्रैल से अगस्त के दौरान चीन, बांग्लादेश, दक्षिण कोरिया और वियतनाम भारतीय तेल खली के प्रमुख आयातक रहे। चीन ने इस अवधि में 4.01 लाख टन तेल खली खरीदी, जबकि पिछले साल समान अवधि में यह मात्रा 3,75,356 टन थी।

अमेरिकी जहाजों को बंदरगाह शुल्क से 10 जनवरी तक राहत

चीन ने अतिरिक्त शुल्क की रोक दो महीने बढ़ाई

● नई दिल्ली / राज न्यूज नेटवर्क

अमेरिका और चीन के बीच व्यापारिक तनाव कम करने की दिशा में चीन ने एक और कदम उठाया है। चीन ने अमेरिकी सामान पर लगाए गए 24 प्रतिशत अतिरिक्त आयात शुल्क की वसूली पर रोक दो महीने के लिए बढ़ा दी है। इसके साथ ही अमेरिकी जहाजों से वसूले जाने वाले विशेष बंदरगाह शुल्क पर लगी रोक भी आगे बढ़ाने का फैसला किया है। हालांकि, अमेरिकी उत्पादों पर पहले से लागू 10 प्रतिशत टैरिफ बरकरार रहेगा।

अतिरिक्त शुल्क से फिलहाल राहत

चीन सरकार ने बताया कि अमेरिकी सामान पर 24 प्रतिशत अतिरिक्त टैरिफ की वसूली पर लगी रोक मंगलवार सुबह 1:01 बजे (जीएमटी के अनुसार 0501 बजे) से अगले दो महीने तक जारी रहेगी। इस फैसले का उद्देश्य दोनों देशों के बीच व्यापारिक संबंधों को स्थिर बनाए रखना है। चीन के परिवहन मंत्रालय ने भी अमेरिकी जहाजों को राहत देने की घोषणा की है।



मंत्रालय के मुताबिक, अमेरिका से जुड़े जहाजों पर लगने वाले विशेष बंदरगाह शुल्क की वसूली पर रोक अब 10 जनवरी 2027 तक लागू रहेगी। इसके अलावा, जहाजरानी और जहाज निर्माण से जुड़ी आपूर्ति व्यवस्था की सुरक्षा के लिए चल रही जांच पर भी रोक जारी रखने का फैसला किया गया है।

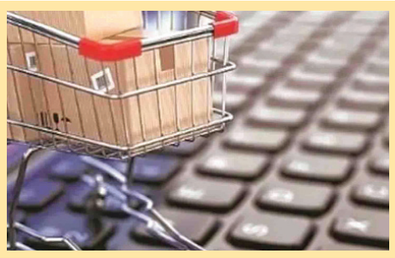
60 अरब डॉलर के व्यापारिक पैकेज पर बातचीत

सितंबर में वॉशिंगटन में दोनों देशों के नेताओं की बैठक के बाद अमेरिका और चीन ने एक-दूसरे के सामान पर टैरिफ घटाने के लिए 60 अरब डॉलर के पैकेज का प्रस्ताव रखा था। इसमें करीब 17 अरब डॉलर के अमेरिकी कृषि उत्पाद भी शामिल हैं। चीन ने 2024 में अमेरिका से लगभग इसी मूल्य के कृषि उत्पाद खरीदे थे। हालांकि, प्रस्तावित समझौते को अभी अंतिम रूप नहीं दिया गया है। चीन का कहना है कि अतिरिक्त शुल्क की वसूली पर रोक बढ़ाने का फैसला सितंबर में दोनों देशों के शीर्ष नेताओं के बीच बनी सहमति को लागू करने के लिए किया गया है।

व्यापार त्योहार पर लोगों ने अपनी पसंद और खरीदारी का तरीका बदला, पूजा और सजावट से आगे बढ़ा

कपड़ों, घरेलू उपकरणों और उपहारों की ऑनलाइन बिक्री में जोरदार उछाल

छोटे शहरों में भी बढ़ा रुझान, क्विक कॉमर्स मंचों पर दीयों से लेकर गिफ्ट हैंपर तक की मांग तेज



घरेलू उपकरणों पर भी बढ़ा खर्च

ऑनलाइन ब्रांडों को ई-कॉमर्स सेवाएं देने वाली कंपनी गोक्विक के मुताबिक, दिवाली से पहले 16 दिनों में उसके नेटवर्क पर कुल 1,328 करोड़ रुपए की बिक्री हुई। पिछले साल की समान अवधि में यह आंकड़ा करीब 732 करोड़ रुपए था। इस तरह बिक्री में 81 प्रतिशत की बढ़ोतरी हुई। हालांकि, पिछले साल के आंकड़े 15 दिनों के हैं। कंपनी के नेटवर्क पर रोजाना की औसत बिक्री भी करीब 70 प्रतिशत बढ़कर 83 करोड़ रुपए पहुंच गई। इस दौरान सक्रिय ब्रांडों की संख्या में भी लगभग 60 प्रतिशत की वृद्धि हुई। घर और रसोई से जुड़े उत्पादों की बिक्री में भी तेजी रही। दिवाली से पहले कुल बिक्री में इनकी हिस्सेदारी 9.3 प्रतिशत रही, जबकि सितंबर 2026 में यह 7 प्रतिशत थी। घरेलू उपकरणों की बिक्री सितंबर के मुकाबले 2.13 गुना हो गई। वहीं, रसोई और डाइनिंग से जुड़े सामान की बिक्री 73 प्रतिशत बढ़ी।

उपहारों की मांग में भी बढ़ोतरी की उम्मीद

ऑनलाइन गिफ्टिंग मंच आईजीपी को इस दिवाली बिक्री में पिछले साल के मुकाबले 40 प्रतिशत वृद्धि की उम्मीद है। कंपनी के मुताबिक, व्यक्तिगत उपहारों के साथ कॉरपोरेट गिफ्ट की मांग भी अच्छी रही। इसके लिए उसने कई महीने पहले से तैयारी शुरू कर दी थी। कंपनी ने ग्राहकों की पसंद, उपहार देने के नए चलन और व्यक्तिगत रूप से तैयार किए जाने वाले उपहारों की मांग को ध्यान में रखकर अपनी रणनीति बनाई। कुल मिलाकर, इस बार दिवाली पर ऑनलाइन खरीदारी का दायरा पूजा और सजावट के सामान से आगे बढ़कर कपड़ों, रसोई के उत्पादों, घरेलू उपकरणों और उपहारों तक पहुंच गया।

● नई दिल्ली / राज न्यूज नेटवर्क

इस साल दिवाली पर लोगों ने सिर्फ मिठाई, दीये और पूजा का सामान ही नहीं खरीदा, बल्कि घर की जरूरतों, रसोई के सामान, कपड़ों और उपहारों पर भी जमकर खर्च किया। ऑनलाइन खरीदारी के आंकड़े बताते हैं कि इस बार त्योहार पर लोगों की पसंद और खरीदारी का तरीका बदला है। अब त्योहार की तैयारियों के साथ घर के लिए नए उपकरण, व्यक्तिगत देखभाल से जुड़े उत्पाद और फैशन की चीजें भी बड़ी संख्या में मंगाई जा रही हैं।

जेप्टो, स्विगी इंस्टामार्ट और फ्लिपकार्ट मिनट्स जैसे क्विक कॉमर्स मंचों पर दिवाली के दौरान कई उत्पादों की बिक्री में तेज वृद्धि दर्ज की गई। वहीं, ऑनलाइन ब्रांडों की बिक्री के आंकड़े भी त्योहार के दौरान बढ़े खर्च की तस्वीर पेश करते हैं।

दीयों और त्योहार के सामान की मांग बढ़ी

जेप्टो के मुताबिक, दिवाली के दौरान उसके मंच पर दीयों के 4.68 लाख ऑर्डर मिले। त्योहार पर पहने जाने वाले कपड़ों की मांग पिछले साल के मुकाबले दोगुनी हो गई। फूलों और मालाओं के ऑर्डर 2.5 गुना बढ़े, जबकि त्योहार के उपहारों वाले हैंपर की बिक्री तीन गुना हो गई। इससे पता चलता है कि लोग पूजा-पाठ से लेकर सजावट और उपहार तक की चीजें ऑनलाइन मंगाने को प्राथमिकता दे रहे हैं।

पार्टी की तैयारियों में भी ऑनलाइन खरीदारी

स्विगी इंस्टामार्ट के अनुसार, दिवाली के दौरान पार्टी की तैयारियों से जुड़े सामान के ऑर्डर पिछले साल की तुलना में 162 प्रतिशत बढ़ गए। नमकीन, चिप्स और अन्य स्नैक्स की मांग में भी 42 प्रतिशत की वृद्धि दर्ज की गई। इस बार ऑनलाइन खरीदारी का रुझान सिर्फ दिल्ली, मुंबई और बेंगलुरु जैसे बड़े शहरों तक सीमित नहीं रहा। रायपुर, मदुरै, गुवाहाटी, त्रिशूर और कोल्लम जैसे छोटे शहरों में भी त्योहार के दौरान खरीदारी में तेजी देखने को मिली।

सजावट के सामान और लिफाफों की बिक्री में उछाल

फ्लिपकार्ट मिनट्स के मुताबिक, 6 से 8 नवंबर के बीच दीयों, लालटेन और राइस लाइट्स के ऑर्डर उससे पहले के तीन दिनों की तुलना में दोगुने हो गए। मोमबत्तियों, तोरण और डिफ्यूजर सेट की मांग तीन गुना बढ़ी। धनतेरस पर उपहार देने के लिए इस्तेमाल होने वाले लिफाफों की बिक्री में चार गुना वृद्धि दर्ज की गई।

सीआईआरपी के तहत जगदीश कंस्ट्रक्शन लिमिटेड के मामले में प्रकाशित "फॉर्म जी" दिनांक 16.10.2026 में संशोधन के लिए नोटिस

जगदीश कंस्ट्रक्शन लिमिटेड के मामले में अभिरुचि की अभिव्यक्ति (ईओआई) प्रस्तुत करने की अंतिम तिथि 15 दिनों यानी **10.11.2026 से बढ़ाकर 25.11.2026** कर दी गई है और परिणामस्वरूप अन्य समयसीमाएं भी बदल गई हैं, जैसा कि नीचे विस्तार से बताया गया है:

1.	अभिरुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	**10.11.2026, मंगलवार**	**25.11.2026, बुधवार**
2.	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	**20.11.2026 शुक्रवार**	**05.12.2026, शनिवार**
3.	अनंतिम सूची पर आपत्तियाँ प्रस्तुत करने की अंतिम तिथि	**25.11.2026, बुधवार**	**10.12.2026, गुरुवार**
4.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	**05.12.2026, शनिवार**	**20.12.2026, रविवार**
5.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तिथि	**10.12.2026, गुरुवार**	**25.12.2026, शुक्रवार**
6.	समाधान योजनाएँ प्रस्तुत करने की अंतिम तिथि	**09.01.2027, शनिवार**	**24.01.2027, रविवार**
7.	अभिरुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी संसाधित करें	**cirpjagdishconstructionlimited@gmail.com**	
8.	समाधान प्रोफेशनल का नाम और संपर्क विवरण	**ऋषभ चंद लोढ़ा** ई–5, बसंत विहार, भीलवाड़ा, राजस्थान – 311001 **संपर्क संख्या:** 7042527528 **ई–मेल:** rishabhlodha57@gmail.com	
9.	समाधान योजना, मूल्यांकन मैट्रिक्स, सूचना ज्ञापन और अधिक जानकारी के लिए अनुरोध प्राप्त करने का तरीका	समान जानकारी समाधान प्रोफेशनल से ईमेल पर प्राप्त करें: cirpjagdishconstructionlimited@gmail.com योग्य संभावित समाधान आवेदकों के साथ जानकारी इलेक्ट्रॉनिक रूप / वर्चुअल डेटा रूम में साझा की जाएगी।	

हमारे पूर्व फॉर्म जी दिनांक 16.10.2026 के अन्य सभी नियम एवं शर्तें अपरिवर्तित रहेंगी।

हस्ता/–
ऋषभ चंद लोढ़ा
समाधान प्रोफेशनल, जगदीश कंस्ट्रक्शन लिमिटेड
पंजीकरण सं.: IBBI/IPA-001/IP-P01075/2017-2018/11766
पता: ई–5, बसंत विहार, भीलवाड़ा, राजस्थान – 311001
एएफए वैध तक: 31.12.2026

दिनांक : 10.11.2026
स्थान : भीलवाड़ा

BJP slams Kharge for calling Diwali Eid of joy; Cong hits back

BJP challenges Cong to call Eid 'Diwali of joy', alleges anti-Hindu mindset



PTI
NEW DELHI

The BJP on Monday accused Congress president Mallikarjun Kharge of hurting Hindu sentiments and indulging in appeasement politics after he described Diwali as 'khushiyon ka Eid' (Eid of happiness).

BJP spokesperson Gaurav Bhatia alleged that Congress routinely disrespected Hindu traditions to appease Muslims.

Extending Diwali greetings over the weekend, Kharge had described it as a major festival celebrated by everyone in India.

Congress leader Pawan Khera defended Kharge, calling critics "semantically ignorant" and arguing that 'Eid' literally means festival. He accused critics of "Sanghi negativity" and called them "jahil" (ignorant).

Bhatia termed Kharge's remark reflective of Congress's "anti-Hindu and anti-Sanatan mindset" and challenged the party to describe Eid as 'Diwali of happiness'.

He alleged that Kharge's statements reflected the influence of Sonia Gandhi and Rahul Gandhi.

Bhatia also targeted Sonia over her reported emotional reaction to the Babri Masjid demolition and referred to former Congress leader Salman Khurshid's account of her reaction following the 2008 Batla House encounter.

He alleged that Congress promoted the idea of "Hindu terrorism" and selectively raised pollution concerns during Diwali while remaining silent about water pollution linked to animal sacrifice during 'Bakrid'.

Bhatia further accused Congress of questioning Lord Ram's existence and pointed out that Sonia, Rahul and Priyanka Gandhi had not visited the Ram Temple.

BJP spokesperson Pradeep Bhandari alleged that Congress prioritised vote-bank politics and remained silent when Sanatan was compared with diseases.

Another spokesperson, Tuhin Sinha, accused Congress of attempting to turn Hindu festivals into repeated Eid celebrations, calling the party "MMC (Maowadi Muslim League Cong)".

BJP MP Tarun Chugh also criticised Kharge, alleging that Congress's vote-bank politics had hurt the sentiments of crores of Sanatanis.

Chugh questioned whether Congress was reluctant to acknowledge Hindu festivals' distinct identities to please its political allies.

MPs defend Mulayam's 1990 action on sevaks

PTI
BALLIA

Two Samajwadi Party MPs on Monday defended the 1990 police firing on 'kar sevaks' in Ayodhya, saying former Uttar Pradesh chief minister Mulayam Singh Yadav acted according to the Constitution.

Ballia MP Sanatan Pandey and Salempur MP Ramashankar Rajbhar Vidyarthi said Yadav was duty-bound to maintain the status quo at the disputed site.

The remarks came amid BJP demands for an apology ahead of SP president Akhilesh Yadav's planned visit to the Ram temple on Dec 12.

"Mulayam Singh Yadav simply did what the Constitution of India said. We took an oath to the Constitution, and worked to fulfil that commitment," Pandey said.

Vidyarthi questioned why the BJP had not prosecuted Yadav after assuming power if his actions were unconstitutional. He also cited Yadav's posthumous Padma Vibhushan and the appointment of former bureaucrat Nripendra Misra as chairman of the Ram temple construction committee.

Rejecting allegations that chanting 'Jai Shri Ram' was prohibited during SP rule, Vidyarthi said there had never been such a ban.

'Alternative routes needed to ease traffic'

TRAFFIC RELIEF

PTI
BENGALURU

Karnataka Chief Minister DK Shivakumar on Monday defended the proposed tunnel road and elevated corridor near Mehkri Circle, saying alternative routes were essential to ease Bengaluru's traffic congestion.

Responding to opposition criticism, Shivakumar said the city needed elevated roads or underground tunnels because widening existing roads would involve demolishing buildings.

"Whether we build a tunnel road, the opposition objects; whether we construct an elevated corridor, they object. They always think negatively. To resolve Bengaluru's traffic congestion, alternative routes must be created," he said.

Shivakumar said he had requested defence land near Mehkri Circle to widen the road. If granted, a redesigned rotary system, described as a circle within a circle, would separate traffic movements.

The chief minister said traffic police had inspected the plan and vehicles would not be stopped during construction. Only certain heavy and cargo vehicles would face temporary restrictions at specified times.

Chowna urges students to shun drugs, pursue goals with discipline

PTI
ITANAGAR

Arunachal Pradesh Deputy Chief Minister Chowna Mein on Monday urged students to stay away from drugs and pursue their goals with discipline and hard work.

Addressing students at Tezu in Lohit district, Mein encouraged them to participate in extracurricular activities and develop leadership qualities, confidence and a sense of responsibility, according to an official statement. The deputy chief minister also expressed concern over substance abuse among youths, and called upon students to stay away from activities that could jeopardise their future.

Referring to the ongoing agitation concerning the Siang Upper Multipurpose Project (SUMP), Mein appealed to all stakeholders to maintain coordination and extend cooperation to the government in addressing the matter. Opposition to the project has triggered protests and confrontations in recent months.

MODI KAHIN NAHI JAYENGE: ACHARYA



DIWALI MESSAGE

IANS
SAMBHAL

Acharya Pramod Krishnam marked Diwali at Shri Kalki Dham in Uttar Pradesh's Sambhal district by arranging 1,008 earthen lamps to spell out 'Modi Kahin Nahi Jayenge' (Modi is going nowhere), expressing support for Prime Minister Narendra Modi.

The display was organised at the shrine's foundation stone site. Krishnam, its head priest, said the illuminated message reflected his confidence in Modi's leadership and warned political opponents with the words 'Mitane wale khud mit jayenge' (Those trying to erase him will themselves be erased).

Speaking to reporters, Krishnam criticised Congress president Mallikarjun Kharge and Rahul Gandhi, accusing opposition leaders of making derogatory remarks about the Prime Minister and his late father. His comments came amid political exchanges between the BJP and Congress.

Krishnam said Modi's contribution to the country could not be erased. Invoking 'Sanatan Dharma', he said the Prime Minister had dedicated his life to the nation and religion. He rejected suggestions from opposition leaders that Modi's political influence would end.

The priest also responded to Samajwadi Party president Akhilesh Yadav's proposed visit to the Ram temple in Ayodhya. Welcoming the plan, he said Lord Ram belonged to everyone but urged Yadav first to visit Shri Krishna Janmabhoomi in Mathura and support construction of a temple there.

Wife, lover held for husband's murder

Faking heart attack

IANS
BENGALURU

Bengaluru Police have arrested a woman and her lover for allegedly murdering her husband and passing off his death as a heart attack, officials said on Monday.

The death occurred at Doddathoguru under Electronic City police station limits. On Oct 12, the deceased's brother reported that the man had fallen while going to the bathroom and died following a heart attack. Police initially registered an unnatural death case.

After receiving the postmortem report, investigators questioned a suspect on Nov 5. He allegedly confessed to having a relationship with the deceased's wife and conspiring with her to kill the man after he discovered their affair.

According to police, the suspects strangled and suffocated him on Oct 12, then told relatives he had suffered a heart attack.

TMC MLA held at airport in rape case

PTI
KOLKATA

Trinamool Congress (TMC) MLA Paresh Ram Das was on Monday arrested at the Kolkata airport in connection with multiple cases relating to rape, extortion and post-poll violence, police said. A special team of the Baruipur Police apprehended the absconding Canning Paschim MLA in the afternoon, they said.

The TMC leader was scheduled to catch a flight for Mumbai.

B.Ed colleges approach Calcutta HC over Bengal govt's admission freeze

IANS
KOLKATA



Around 57 Bachelor of Education (B.Ed) colleges in West Bengal have moved the Calcutta High Court, challenging the state government's decision to halt their admission process for failing to meet prescribed eligibility criteria.

An official confirmed on Monday that the petition is likely to be taken up for hearing on Tuesday. The petitioner colleges claimed that the authorities issued no explicit notice outlining the specific reasons behind stopping their admissions.

The legal challenge follows the recent publication of an official list identifying institutions ineligible for affiliation renewal for the 2026-27 academic year.

State authorities stated that 205 listed colleges failed to meet requisite infrastructure and administrative standards, barring them from admitting new students for the 2026-28 session.

The government noted, however, that institutions resolving their infrastructure and faculty shortages could reapply to prove eligibility for the 2027–29 academic cycle.

The move comes amid a broader regulatory crackdown. State Higher Education Minister Jagannath Chattopadhyay previously affirmed that the commercialisation of education would not be permitted and that academic quality must be strictly maintained.

NOTICE FOR AMENDMENT IN "FORM G" DATED 16.10.2026 PUBLISHED IN THE MATTER OF JAGDISH CONSTRUCTION LIMITED under CIRP

The last date for submission Expression of Interest (EOI) in the matter of **JAGDISH CONSTRUCTION LIMITED** has been extended by 15 days i.e. from **10.11.2026 to 25.11.2026** and consequently other timelines have also changed, as detailed below:

1.	Last date for receipt of expression of interest	**10.11.2026, Tuesday**	**25.11.2026, Wednesday**
2.	Date of issue of provisional list of prospective resolution applicants	**20.11.2026 Friday**	**05.12.2026, Saturday**
3.	Last date for submission of objections to provisional list	**25.11.2026, Wednesday**	**10.12.2026, Thursday**
4.	Date of issue of final list of prospective resolution applicants	**05.12.2026, Saturday**	**20.12.2026, Sunday**
5.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**10.12.2026, Thursday**	**25.12.2026, Friday**
6.	Last date for submission of resolution plans	**09.01.2027, Saturday**	**24.01.2027, Sunday**
7.	Process email id to submit Expression of Interest	**cirpjagdishconstructionlimited@gmail.com**	
8.	Name & contact details of Resolution Professional	**Rishabh Chand Lodha** E-5, Basant Vihar, Bhilwara, Rajasthan – 311001 **Contact No.:** 7042527528 **E-mail:** rishabhlodha57@gmail.com	
9.	Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	By seeking the same from Resolution Professional on Email: cirpjagdishconstructionlimited@gmail.com Information will be shared in electronic form / virtual data room with the eligible Prospective Resolution Applicants.	

All other terms & conditions of our earlier Form G dated 16.10.2026 shall remain unchanged.

Sd/-
Rishabh Chand Lodha
Resolution Professional of Jagdish Construction Limited
Regn. No.: IBBI/IPA-001/IP-P01075/2017-2018/11766
Add.: E-5, Basant Vihar, Bhilwara, Rajasthan – 311001
AFA Valid Upto: 31.12.2026

Date : 10.11.2026
Place: Bhilwara

AU SMALL FINANCE BANK LIMITED

A SCHEDULED COMMERCIAL BANK
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

Demand Notice Under Section 13(2) of Securitisation Act of 2002

As the loan account became NPA therefore the Authorized officer under section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002" had issued 60 days demand notice to the Borrowers/Co-borrowers/Mortgagers/Guarantors (collectively referred as "Borrowers") as given in the table. According to the notice if the borrowers do not deposit the entire amount within 60 days, the amount will be recovered from auction of the mortgage properties/secured assets as given below. Therefore you the borrowers are informed to deposit the entire loan amount along with future interest and expenses within 60 days from the date of demand notice, otherwise under the provisions of 13(4) and 14 of the said Act, the Authorized officer is free to take possession for sale of the mortgage properties/secured assets as given below.
Borrowers to note that after receipt of this notice, in terms of Section 13(13) of the Act, 2002, you are prohibited and restrained from transferring any of the secured assets by way of sale, lease or otherwise, without prior written consent of the secured creditor.
Borrowers attention are attracted towards Section 13(8) r/w Rule 3(5) of The Security Interest (Enforcement) Rules, 2002 Act that the borrowers shall be entitled to redeem their secured asset upon the payment of the complete outstanding dues as mentioned below before the publication of auction notice, which thereafter shall cease to exist.

Name of the Borrower/ Co-Borrower / Mortgagor / Guarantor / Loan A/c No.	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgaged Property
(Loan A/C No.) L9001060119104361, Saeed Ulla (Borrower), Ibad Ulla (Co-Borrower) Smt.Shayda Bi (Co-Borrower) Saifu Ulla Khan (Co-Borrower)	13-Jul-26 Rs. 14,05,463/- Rs. Fourteen Lakh Five Thousand Four Hundred Sixty-Three Only As On 13-Jul-26	Property Situated At - Sr No-444/2/1, Teh - Susner, Dist - Agar Malwa, Madhya Pradesh, 465447 **Admeasuring 1558 Sq .Ft**
(Loan A/C No.) L9001060128241244, Jitendra Rathod (Borrower), Gajanand (Co-Borrower) Smt.Bhagvanti Rathod (Co-Borrower) Rahul Rathod (Co-Borrower)	13-Jul-26 Rs. 5,22,513/- Rs. Five Lakh Twenty-Two Thousand Five Hundred Thirteen Only As On 13-Jul-26	Property Situated At- House No- 0132, P.H.No-36, Ward No-9, Gram- Dohliya, Bus Stand, Teh-Kukshi, Dist- Dhar, Madhya Pradesh, 454331 **Admeasuring 936 Sqft**
(Loan A/C No.) L9001060127077917 & L9001060835262789, M/S Shivam Auto Parts (Borrower), Smt.Teena (Co-Borrower) Rahul (Co-Borrower), Dharmendra (Co-Borrower)	13-Jul-26 Rs. 3,11,604/- Rs. Three Lakh Eleven Thousand Six Hundred Four Only & Rs. 5,29,040/- Rs. Five Lakh Twenty-Nine Thousand Forty Only As On 13-Jul-26	Property Situated At- House No. 91, Ph. No. 62, Saral No. 4608, Gram- Malikhedi, Tah- Sanwer, Dist- Indore, Madhya Pradesh, 453551 **Admeasuring 2765 Sqft**
(Loan A/C No.) L9001060127890951, M/S Patel Dairy Farm Umriya (Borrower), Laxmi Chnd (Co-Borrower) Smt.Aruna Bai (Co-Borrower) Smt.Kailash Bai (Co-Borrower) Anurag (Co-Borrower)	13-Jul-26 Rs. 4,95,929/- Rs. Four Lakh Ninety-Five Thousand Nine Hundred Twenty-Nine Only As On 13-Jul-26	Property Situated At- Ph No 07, Vil- Umriya Th-Bhikangaon, Sanawad Road, Dist-Khargone, Madhya Pradesh **Admeasuring 1800 Sqft**
(Loan A/C No.) L9001060140833043, Altaf Khan (Borrower), Smt.Shahnaj Bee (Co-Borrower)	13-Jul-26 Rs. 9,74,036/- Rs. Nine Lakh Seventy-Four Thousand Thirty-Six Only As On 13-Jul-26	Property Situated At- Survey No- 841/2, Vill- Jaora, Dist- Ratlam, Madhya Pradesh **Admeasuring 882 Square Feet**
(Loan A/C No.) L9001060831916371 & L9001060127864667, M/S Choudhary Traders (Borrower) , Prahalad Singh (Co-Borrower) Smt.Ganga Choudhary (Co-Borrower)	14-Jul-26 Rs. 47,49,711/- Rs. Forty-Seven Lakh Forty-Nine Thousand Seven Hundred Eleven Only & Rs. 58,16,426/- Rs. Fifty-Eight Lakh Sixteen Thousand Four Hundred Twenty-Six Only As On 14-Jul-26	Property Situated At Plot No 34 , Md Smart City , Vill - Gautampura , Th - Depalpur , Dist -Indore , Madhya Pradesh, 453220 **Admeasuring 9660 Sq.Ft.**
(Loan A/C No.) L9001060149984111, Gopal Singh Rajput (Borrower) , Smt.Darkash Bai Rajput (Co-Borrower)	14-Jul-26 Rs. 11,59,391/- Rs. Eleven Lakh Fifty-Nine Thousand Three Hundred Ninety-One Only As On 14-Jul-26	Property Situiated At - Land Survey No 1661Bata1 Ph No 00007 Saral No 1765, Mandir Ke Pass, Gram Mukund, Vill - Hatpipliya, Dist - Dewas, Madhya Pradesh, 455223 **Admeasuring 5180 Sq Ft**
(Loan A/C No.) L9001070821309042, Amar Anjana (Borrower) , Smt.Sima Bai (Co-Borrower)	14-Jul-26 Rs. 6,85,119/- Rs. Six Lakh Eighty-Five Thousand One Hundred Nineteen Only As On 14-Jul-26	Property Situiated At - Plot No-63, P.H.No-80, Vill - Narayana, Teh -Mahidpur, Dist -Ujjain, Madhya Pradesh, 456443 **Admeasuring 3465 Sqft**
(Loan A/C No.) L9001060120115474, M/S Kushal Garments (Borrower) , Smt.Kamla Parihar (Co-Borrower) Suresh Parihar (Co-Borrower) Anil Suresh (Co-Borrower) Shyam Parihar (Co-Borrower)	14-Jul-26 Rs. 15,23,776/- Rs. Fifteen Lakh Twenty-Three Thousand Seven Hundred Seventy-Six Only As On 14-Jul-26	Property Situated At- Plot No 52, Survey Number-309, Ph No 07, Nainod, District- Indore, Madhya Pradesh, 453112 **Admeasuring 750 Square Feet**
(Loan A/C No.) L9001070821815744, Dolat Patel (Borrower) , Smt.Ruksana (Co-Borrower)	14-Jul-26 Rs. 3,24,963/- Rs. Three Lakh Twenty-Four Thousand Nine Hundred Sixty-Three Only As On 14-Jul-26	Property Situiated At - Phn 49, House No 11, Village- Badarkha Berasiya, Dist - Ujjain, Madhya Pradesh, 456661 **Admeasuring 256.41 Sq Mtr**
(Loan A/C No.) L9001060129770371, Rafik Khan (Borrower) , Nim Khan (Co-Borrower) Shekh Imran (Co-Borrower) Smt.Apsari Bi (Co-Borrower) Kushal Porwal (Guarantor)	14-Jul-26 Rs. 6,68,101/- Rs. Six Lakh Sixty-Eight Thousand One Hundred One Only As On 14-Jul-26	Property Situated At - House No 117, Ward No.7, New 9, Mohalla Puralal Ved Wali Gali, Tehsil-Alote, District- Ratlam, Madhya Pradesh, 457114 **Admeasuring 81.85 Square Metre**
(Loan A/C No.) L9001060131631503, M/S Om Traders (Borrower) , Smt.Leela Bai (Co-Borrower) Omprakash Chiga (Co-Borrower)	14-Jul-26 Rs. 7,07,609/- Rs. Seven Lakh Seven Thousand Six Hundred Nine Only As On 14-Jul-26	Property Situated At- Saral No 1214, House No 59, P.H No. 36, Gram Manasa, Tah- Hatpiplya, Dist-Dewas, Madhya Pradesh, 455227 **Admeasuring 4600 Sqft**
(Loan A/C No.) L9001060138826150, Rajesh (Borrower), Smt.Mamta (Co-Borrower)	14-Jul-26 Rs. 6,59,796/- Rs. Six Lakh Fifty-Nine Thousand Seven Hundred Ninety-Six Only As On 14-Jul-26	Property Situated At- Patwari Halka No 04, House No 10, Village Kalariya, Tehsil & District- Indore, Madhya Pradesh, 453001 **Admeasuring 100 Sqyd**
(Loan A/C No.) L9001060141802679, M/S Maa Narmada Enterprises (Borrower) , Babulal Gurjar (Co-Borrower), Smt.Narbda Bai (Co-Borrower), Deepak Gurjar (Co-Borrower)	14-Jul-26 Rs. 5,16,938/- Rs. Five Lakh Sixteen Thousand Nine Hundred Thirty-Eight Only As On 14-Jul-26	Property Situated At - Saral No.2397, House No 36, Ph No. 00048, Gram - Sarsoda, Tah - Sonkatch, Dist - Dewas, Madhya Pradesh, 455115 **Admeasuring 1056 Square Feet**
(Loan A/C No.) L9001060142613360, M/S Virendra Traders (Borrower) , Virendra Singh (Co-Borrower), Smt.Ranjana Sendhav (Co-Borrower), Smt.Pramila Bai (Co-Borrower), Bhadar Singh (Co-Borrower)	14-Jul-26 Rs. 6,70,795/- Rs. Six Lakh Seventy Thousand Seven Hundred Ninety-Five Only As On 14-Jul-26	Property Situated At- Survey No.218 Saral No.1754, P H No 11, Gram Madiyaguradiya, Tah-Hatpipliya, District- Dewas, Madhya Pradesh, 455223 **Admeasuring 3120 Square Feet**
(Loan A/C No.) L9001061743268091, M/S Agrawal Traders (Borrower), Rohit Agrawal (Co-Borrower), Rahul (Co-Borrower), Govind (Co-Borrower), Smt.Annapurna (Co-Borrower)	14-Jul-26 Rs. 25,68,458/- Rs. Twenty-Five Lakh Sixty-Eight Thousand Four Hundred Fifty-Eight Only As On 14-Jul-26	Property Situated At- Phn 27, House No 297, Vill-Nimrani, Tah- Kasarbad, Dist- Khargone, Madhya Pradesh, 451332 **Admeasuring 2756.25 Sq.Ft.**
(Loan A/C No.) L9001060144385492, M/S Pushpa Traders (Borrower) , Dharmendra Gurjar (Co-Borrower), Smt.Pushpa (Co-Borrower)	14-Jul-26 Rs. 6,29,871/- Rs. Six Lakh Twenty-Nine Thousand Eight Hundred Seventy-One Only As On 14-Jul-26	Property Situated At- Phn.133, House No 31, Saral No - 1168, Gram Panchyat - Tandabordi, Gram Khakri, Tehsil- Shajapur, Dist- Shajapur, Madhya Pradesh, 465001 **Admeasuring 450 Square Feet**
(Loan A/C No.) L9001060144445607, M/S Murli Madhushala And Nasta Point (Borrower), Deepak Gothi (Co-Borrower), Smt.Pooja (Co-Borrower)	14-Jul-26 Rs. 20,83,152/- Rs. Twenty Lakh Eighty-Three Thousand One Hundred Fifty-Two Only As On 14-Jul-26	Property Situated At - House No-186, Saral No-1069, P.H.No-00171, Gram -Berchha, Teh & Dist - Shajapur, Madhya Pradesh, 465001 **Admeasuring 808 Sq Ft**
(Loan A/C No.) L9001060148986782, M/S Parmar Dhaba (Borrower) , Balraj (Co-Borrower), Smt.Reena Bai (Co-Borrower), Narayan (Co-Borrower)	14-Jul-26 Rs. 15,95,503/- Rs. Fifteen Lakh Ninety-Five Thousand Five Hundred Three Only As On 14-Jul-26	Property Situiated At - Plot No-18, Gram - Beganda, Tehsil -Depalpur, Dist - Indore, Madhya Pradesh, 453115 **Admeasuring 5146 Sq Ft**

Date : 07/11/2026
Place : Indore, Madhya Pradesh

Authorised Officer
AU Small Finance Bank Limited

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Chola Enter a better life

Registered office at : "CHOLA CREST", 3rd Floor, C54 & C55, Super B - 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032. Branch Office at: 6th Floor, Shop No. 603 & 608 & 609 to 615, B Zone Business Spaces, Nipania Main Road, Dewas Naka, Indore (MP) - 452001

Possession Notice [Under Rule 8 (1)]

WHEREAS the undersigned being the Authorised Officer of **M/s. Cholamandalam Investment And Finance Company Limited,** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13(12) read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 issued Demand Notices calling upon the borrowers, whose names have names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice. The borrower / Co Borrowers having failed to repay the amount, notice is hereby given to the borrower / Co Borrowers and the Public in general that the undersigned has taken possession of the property described herein handed over the symbolic possession to the undersigned Authorized Officer on 05.11.2026.The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned below and any such dealings will be subject to the charge of **M/s. Cholamandalam Investment And Finance Company Limited** for an amount mentioned in Column (D] along with interest and other charges. Under section 13(8) of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sales.

SR. NO.	Name And Address Of Borrower & Loan A/c No.	Date of Demand	Outstanding Amout	DATE OF POSSESSION
A	B	C	D	E
1	Loan A/c No. TL01IND0000062006 & TL01IND0000066803 1. SHREE GANESH TRADERS, (Borrower), 2. PRABHAT BARFA , (Borrower), 3. SEVANTI BARFA (Co Borrower)	11.08.2026	Rs. 53,20,467.00/- towards Loan No. TL01IND0000062006, and another sum of Rs. 39,52,727.00/- towards loan No. TL01IND0000066803, aggregating a total sum of Rs. 92,73,194.00/- as on 11.08.2026	05.11.2026

DESCRIPTION OF THE IMMOVABLE PROPERTY : Property 1: All that piece and parcel of residential house property bearing House No. 05, Ward No. 01, situated at Village Sali (inside from the main road), Patwari Halka No. 02, within the Abadi area, recorded at Serial No. 05 in the Building Tax Register of Gram Panchayat Sali, admeasuring 2000 Sq. Ft. (185.87 Sq. Mtrs.), having dimensions: East to West: 25 Feet and North to South: 80 Feet. Boundaries: East: House of Gajanan Ghisaji, West: House of Jaddeesh Jamatari (as per document), North: Common village road/passage, South: House of Gajanan Gehlot
Property 2 : All that piece and parcel of Residential House Property bearing Plot No. 155, Ward No. 04, situated at Radha Krishna Dham Colony developed by Radha Krishna Developers, Anjad, Tehsil Anjad, District Barwani (M.P.), recorded in the records of Nagar Parishad Anjad under House/Land No. 281/34, admeasuring 600 Sq. Ft. (55.76 Sq. Mtrs.), having dimensions 15 Feet × 40 Feet. Boundaries: East: Common Road of the Colony, West: Plot No. 181, North: Plot No. 156, South: Plot No. 154

Date: 05/11/2026
Place: Barwani

Sd/- Authorised Officer,
Cholamandalam Investment And Finance Company Limited

ARKA FINCAP LIMITED

ARKA
Regd. Office : 2504, 25th Floor, One Lodha Place, Senapati Bapat Marg, Lower Parel, Mumbai - 400013 Maharashtra, India

DEMAND NOTICE

NOTICE UNDER SECTION 13 (2) OF SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

I, the undersigned being the authorized officer of Arka Fincap Limited ("AFL"), hereby give the following notice to the below mentioned Borrower(s) who have deliberately failed to discharge their legal and contractual liability(ies) i.e. defaulted in the repayment of the loan amount i.e. principal as well as the interest and other charges accrued thereon under the Loan against Property advanced/granted to them by Arka Fincap Limited and as a consequence thereof, the said Loan(s) have become Non-Performing Assets (NPAs) in the books of the AFL in accordance with applicable RBI regulations. Accordingly, Demand Notice(s) were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security interest Act, 2002 and rules there-to ("SARFAESI Act"), on their last Known addresses through Registered Post but the notices could not be served to all of them for various reasons. As such the said Borrower(s) are hereby intimated/put to notice by way of publication of this Demand Notice to clear their entire outstanding dues under the Loan against Property facility(ies) availed by them from AFL against securities created by them in favour of AFL, the details of which are specified hereunder:

LOAN ACCOUNT NO.	BORROWER(S) DETAILS	DEMAND NOTICE DETAILS AND NPA DATE
2002026976	**BORROWER:** **M/s. SHIVSHAKTI TRADING COMPANY** **CO-BORROWERS:** **1.Mr. ABHISHEK LADDHA** **2.Mrs. SHIVANI LADDHA** **3.Mr. JAGDISH CHANDRA LADDHA**	Rs. 98,77,607.01/- (Rupees Ninety-Eight Lacs Seventy-Seven Thousand Six Hundred and Seven and Paise One only) **Demand Notice Date:**-06/11/2026 **NPA Date:-** 03/11/2026

Property Details: AAll that piece and parcel of the property bearing Flat No. 02, Ground Floor, "Rameshwaray Plaza" on Mu. House No.9/6, Measuring 41-55 Square meter, Mohalla Dudh Talai, Gali Subhash Marg, Ujjain, Madhya Pradesh - 456001

This substituted service/publication of Demand Notice(s) is being made as per the provisions of SARFAESI Act. The above mentioned Borrower(s) are advised to make the payments of all the amounts mentioned above along with Other Charges as applicable thereon, within 60 days from the date of publication of this Demand Notice failing which (without prejudice to any other rights and remedies available to AFL under the terms of Loan Agreement and applicable laws including without limitation further steps for taking possession of the Secured Assets/Mortgaged Properties specified above and subsequent sale/auction of the same towards recovery of the outstanding loan amounts, shall be initiated under the provisions of Section 13 (4) of the SARFAESI Act. The aforementioned parties and/or any other person acting for and on their behalf are also advised not to sell, transfer, dispose of, alienate, encumber and/or create any third-party rights or interest in any manner in the above-mentioned Secured Properties mortgaged in favour of AFL on first exclusive charge basis.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. You are further requested to note that as per Section 13(13) of the said Act, you are restrained/prohibited from disposing of or dealing with the above Secured Assets/Mortgaged Properties or transferring by way of sale, lease or otherwise of the Secured Asset without prior consent of AFL.

"Any person who contravenes or abates contravention of the provision of the SARFAESI Act or Rules made there under, shall be liable for all the consequences including imprisonment and/or penalty as provided under the Act." In case of discrepancy in translation, the English version shall prevail.

Place: - Ujjain
Date: - 10/11/2026

Sd/-Authorised Officer
ARKA FINCAP LIMITED

A Kirloskar Group Company

The mark 'Kirloskar' in the status line is owned by Kirloskar Proprietary Limited and ARKA Fincap Limited is the permitted user.